

ITEM NO.21

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 137/2022

MOST REV. DR. PETER MACHADO & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 87169/2022 - EARLY HEARING APPLICATION IA No. 51334/2022 -
EXEMPTION FROM FILING O.T.)

Date : 13-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Colin Gonzalves, Sr. Adv.
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Mr. Dhruv Verma, Adv.

Mr. Aaditya A Pande, AOR

Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The counsel for the Union of India states that in pursuance of the previous order dated 25 August 2022, all the States except the States of Jharkhand and Chhattisgarh have responded with the requisite data.
- 2 The counsel appearing on behalf of the State of Chhattisgarh submits that the State has filed its status report on 1 December 2022.
- 3 The State of Jharkhand shall promptly effect compliance within a period of two weeks.
- 4 List on 29 March 2023.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR